## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 1404 of 1986.

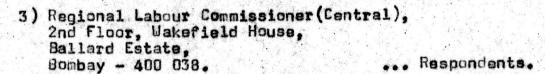
Mrs. L.R. Wagle, Labour Enforcement Officer(Central), 2nd Floor, Wakefield House, Ballard Estate, Bombay - 400 038.

... Applicant.

POMINIS TRATIVE

V/s.

- 1) Union of India, through
  The Secretary, Ministry
  of Labour, Shram Shakti Bhavan,
  Rafi Marg,
  New Delhi 110 001,
- 2) Chief Labour Commissioner(Central), Shram Shakti Bhavan, Rafi Marg, New Delhi - 110 001.



Coram: Hon'ble Vice-Chairman, B.C. Mathur, Hon'ble Member(J), M.B. Mujumdar.

## Tribunal's Order:

Date: 9/12/1986.

Mr. V.G. Rege, Advocate, for the applicant.
Mr. Subodh Joshi. Advocate, for the Respondents.

It was pointed out that similar cases have been filed in other Benches of the Central Administrative Tribunal. A copy of the order sheet of the C.A.T. Calcutta Bench vide Exhibit 'H' is: a similar case where it has been admitted and ordered "The applicant need not file any application for the November'86 examination and not filing of the application" will not stand as a bar to his rights/grievances as sought to be xmaddim remedied by this application".

The applicant in this case appeared in the November'86 examination; but he pleads that until the final orders on these cases are passed he should not be reverted. His proplet is accepted. The respondents should not take any action till the final orders in the cases are passed.

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As a number of cases on similar points have been filed at various Benches and three more cases are before this Bench to-day it is suggested that the cases may be transferred to the Principal Bench for final decision so that there are no conflicting orders. The Learned advocates for the applicant and Respondents agreed to this suggestion.



Sd/-8.C.MATHUR, VICE-CHAIRMAN, 9/12/1986.

> M.B.MUJUMDAR, MEMBER(J), 9/12/1986.

Prepared by

Compared by:

I True log!

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY 400 614